

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH  
AT- KOLKATA**

**Original Application No- 96 of 2024.**

**IN THE MATTER OF:**

**Srikant Singh. ....Applicant.**

**Versus**

**West Bengal Pollution Control Board & others .....Respondents.**

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**Kolkata**

**25.07.2025**

**By The Respondent No-2**

**Through Her Advocate.**



**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN  
ZONE BENCH AT KOLKATA**

OA NO- 96 OF 2024.

**BETWEEN:**

SRIKANT SINGH

.....APPLICANT.

**-VERSUS-**

WEST BENGAL POLLUTION CONTROL  
BOARD AND OTHERS.

.....RESPONDENTS.



**REPLY BY THE RESPONDENT NO-2 IN SHAPE OF AFFIDAVIT.**

I Smt. Aruna Vyas, aged about-69 years, W/o- Jyoti karan Vyas, 2<sup>nd</sup> floor, Market Complex, 2CNS Road, Liluah, Howrah (West Bengal) Pin-711204 as much as Proprietor of Padmavati Metal Industries Regd. Office at 46/1 Netaji Subhas Road, Ps- Liluah, Dist- Howrah (West Bengal)-700204 do hereby solemnly affirm and state as follows: -

**PRELIMINARY SUBMISSION**

1. That, I am the respondent no-2 in the above stated original application and I am the Proprietor of Padmavati Metal Industries Regd. Office at 46/1 Netaji Subhas Road, Ps- Liluah, Dist- Howrah (West Bengal)-700204.
2. That, I have transversed the original application and have understood the content and purport thereof.
3. That, the applicant has raised the issue pertaining to the operation of the above stated industry which indulged in manufacturing and trading of metal products such as Copper Pipe, GM Pipe and Brass Pipe. It is utmost relevancy to state here that, the respondent no.2 operating the said metal industry in accordance with the law. Further, the manufacturing unit of this respondent no-2 is running with all necessary clearance from the concerned statutory authority.
4. That, it is noteworthy to state here that, the respondent no-2 is operating her metal industry unit after receiving the consent order from the state pollution control board, west Bengal since its inception. Further, it is also necessary to state here that, until 2018 (redrawn of copper pipe) industry falls under the

*[Handwritten signature]*

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category of Orange Industry but after that it falls under the white category industry for which necessary consent was not required. But meanwhile, a notice was served to this respondent which states that, the category industry again falls under the head of orange industry for which this respondent again stops her unit and applied for the necessary consent.

The copy of the previous CTO issued from the pollution board is annexed herewith as **Annexure-R2/1.**

5. That it is utmost necessary to state here that, the present unit of this Respondent No-2 at present also running with the necessary statutory clearance such as Consent to establish and consent to operate license from the pollution board which is valid upto 31.08.2029.

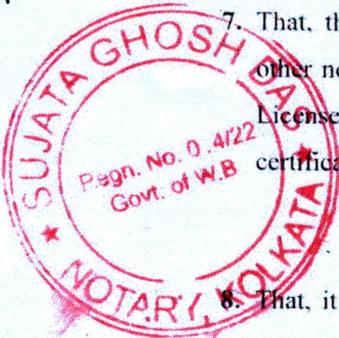
The copy of the present consent to establish and consent to operate is annexed herewith as **Annexure- R2/2.**

6. That, it is relevant to state here that, the manufacturing unit of respondent no- 2 is redrawing copper pipe of 700kg, GM pipe 500kg, and brass Pipe 300kg per month. Further, all such manufacturing is happening without coal heat treatment. The scrap of the unit treated and disposed in the shape of selling of it.

7. That, the present respondent no-2 apart from pollution consent, obtained other necessary permission from the different state authorities such as Fire License, consent to operate from Directorate of MSME(West Bengal) and certificate of permanent enlistment from Bally Municipality.

Copy of the other necessary permission is annexed herewith as **Annexure-R2/3 in series.**

8. That, it is also utmost necessary to state here that, while pendency of the present original application before this Hon'ble Tribunal a hearing was conducted by the state pollution control board which disposed of on dated 07.05.2025. in the said proceeding this Respondent no-2 was present and submitted that, this she already complied the earlier direction of the state pollution board vide. dated- 06.09.2024 and further submitted that she had already dismantled the coal fired heating oven and installed gas fired oven for drying the pipes and also no pickling activity is being undertaken at the existing plant premises and in this regard an action taken report would be submitted. Furthermore, stated that, meanwhile she successfully obtained



*M. Ghosh*  
Notary

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CTE and CTO under (Orange category) on dated.18.11.2024 after payment of all arrear fees, fines etc.

9. That, pursuant to the above said submission the pollution was pleased pass an order vide. Dated 07.05.2024 such as:

A. That, the unit shall always carry out its activities within the work zone. No activity shall carried out in open space in order to avoid dissipation of noise. 2.

B. That, the unit shall immediately cover the gaps in the factory shed and repair the factory walls especially near the residence of the complainant to restrict propagation of noise.

C. That, the unit shall not use any scraps as raw material in the process and operate in compliance of conditions of Consent to Operate of the State Board.

D. That, under any circumstances, the unit shall not carry out any acid pickling activity at the existing plant premises. Empty pickling and rinsing baths should be immediately dismantled.

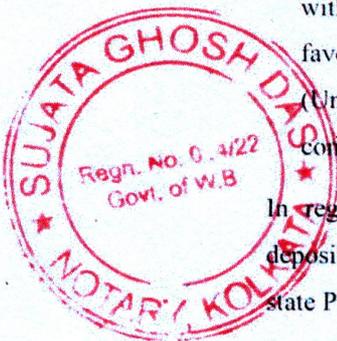
E. That, the unit shall always operate maintaining all environmental norms.

F. That, an action taken report in regard to the above mentioned direction shall be submitted to the State Board within 15(fifteen) days from the issuance of this Direction.

G. That, the unit shall execute a Bank Guarantee (BG) (proforma enclosed) of Rs. 1,00,000/- (Rupees one lakh) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638) as an assurance to comply with the environmental norms.

In regard to above mentioned direction this Respondent No-2 already deposited a sum of Rs. 1,00,000/- (Rupees one lakh) bank guarantee with the state Pollution control board.

10. That, it is needless to mention here that, this Respondent no-2 while obtaining the present CTE and CTO from the respondent no-1 already deposited arrear dues and fine. Further, penalty/compensation may highly prejudice both mentally and financially to this Respondent no-2.



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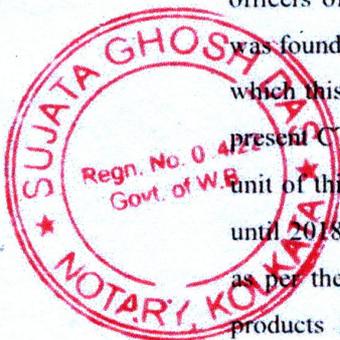
PARA WISE REPLY

11. That, the facts stated in para-1-3 are matter of record hence, not required any specific comment.

12. That, so far para 4 and 5 is concerned this respondent vehemently denied and disputed the same facts, the respondent no-2 unit is not running since 4am in the morning to 11pm in the evening rather it is running from 6am to 9pm. Further, the unit before 2024 used to coal fired heating oven but after 2024 this respondent already installed her gas fired oven for drying the pipes.

13. That, so far para 6 to 9 is concerned it is humbly submitted herein that, the manufacturing unit of respondent no-2 is a redrawing plant and engaged in manufacturing copper pipes, gun metal pipes and brass pipes of different diameter from copper pipes, gunmetal pipes and brass pipes using three numbers draw bench. Pipes of higher diameter are redrawn to reduced diameter. The unit has also three numbers squeezing/pointing machine and one roller grinding machine which is used for minor machining. Manufacturing process involves redrawing, heating and drying of pipes. That, so far allegation pertaining to air pollution and noise pollution is concerned it is humbly submitted that, manufacturing unit ~~was not~~ <sup>is</sup> ~~concerned~~ <sup>at</sup> present it is not required as it is converted to gas fired oven and so noise is concerned this respondent no-2 is taking utmost measure/care to control the noise but it is also necessary to submit here that the ambient noise is higher than the work zone of manufacturing unit due to movement of traffic on the road in front of the unit and the present applicant house is just behind the manufacturing unit he experienced huge noise of these factors.

14. That, so far para 10 to 20 is concerned it is humbly submitted herein that, the manufacturing unit of this respondent no-2 was duly inspected by the officers of pollution control board time to time and nothing incriminating was found till date by the board itself except the coal fired heating oven. For which this respondent had paid the penalty to the board while obtaining the present CTE and CTO. It is also necessary to mention here that, the present unit of this Respondent had valid CTE and CTO from the respondent no-1 until 2018 thereafter the said manufacturing unit falls under white category as per the district industries centre (DIC) mentioning general engineering products for which consent was not required. After due intervention of



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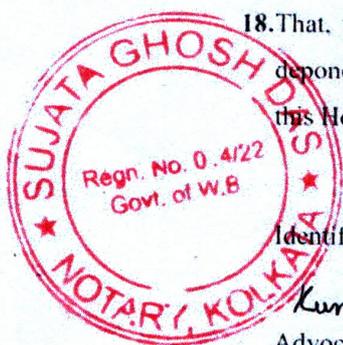
respondent no-1 (WBSPCB) this respondent again obtained CTE and CTO from the respondent no-1 by paying necessary penalty and arrears. This respondent no-2 had not committed any wrong as she is simple law abiding citizen whatever the authority issues directions time to time she obliged the same and had every necessary clearance from the concerned authorities. This indicates respect of this respondent towards the law.

15. That, so far 21 to 28 is concerned it is humbly submitted herein that, this respondent no-2 is old lady and a law abiding citizen since establishment of her manufacturing unit she obtained necessary permission and licence from the concerned authorities which itself indicated respect of her towards the law. Whatever wrong committed by her manufacturing unit is neither intentionally nor wilfully and apart from this, for all such wrongs committed by her unit this respondent paid penalty for it. This unit is also a livelihood of many people working for this respondent no-2. Furthermore, this respondent no-2 already complied all necessary direction as directed by the office of the respondent no-1. For that, any further penalty and compensation if pass against this respondent no-2 by this Hon'ble Tribunal may seriously prejudiced to this respondent and her workman.

16. That, save as expressly admitted herein and save what are the matter of record each and all allegations and contentions made in the OA shall be deemed to have been specifically and emphatically denied and disputed.

17. That, the respondent no-2 craves leave of this Hon'ble Tribunal to add, alter or amend the present reply affidavit if necessary as per facts of the case.

18. That, the averment made in this reply affidavit are true to the best of the deponent knowledge and belief. Nothing material has been concealed from this Hon'ble Tribunal.



Identified by

Kuntal goswami,

Advocate

Kuntal goswami

Enroll No-

Mob no-

Arumyag

DEPONENT

Prop. M/s. Padmavati Metal Industries

SOLEMNLY AFFIRMED AND DECLARED  
BEFORE ME ON IDENTIFICATION

S. GONON

NOTARY

25 JUL 2025

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ANNEXURE - R2/1

## WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan', Bldg. No.-10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098  
(Orange/Green Category Unit)

Consent Letter Number : **10623** Date **24/9/02**

Memo Number : **CO22/9-PEB/HOW/387-02**  
Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to :

M/s. **Padmavati Metal Industries**,  
(hereinafter referred to as Applicant) for its unit located at **46, Netaji subhas Road, P.O.Lilua Bally Municipality ward no 24, Gousala Road, Howrah- 711204.**  
*(Detailed address of the manufacturing unit)*

for a period from **09/09/2002** to **08/09/2005** to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions :**

01. This Consent is valid for the manufacture of

Sl.No.	Name of major products and by-products	Quantity produced per month	Sl.No.	Name of major products and by-products	Quantity produced per month
01	Copper Pipe	700 Kgs	03	G.M. Pipe	500kgs
02	(Redrawn)		04	Brass pipe	300 kg

02. The Applicant shall observe the following fuel consumption pattern

Sl.No.	Type of fuel	Quantity per day	Sl.No.	Type of fuel	Quantity per day	Sl.No.	Type of fuel	Quantity per day
01	N.A.		02			03		

03. The Applicant falls in the **N.A.** category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
Nil	120 lt	Nil	Nil

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls		two (2)	
Quantity	KL	0.080 KL	KL
Place of discharge		Municipal drain	

C.T.C  
M.P.

# WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan' Bldg. No. 10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098  
(Orange/Green Category Unit)



Memo Number CO26/11-PCA/How/1387-2002

Date 16/11/02

Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to :

M/s. Padmavati Metal Industries  
(hereinafter referred to as Applicant) for its unit located at 46, Netaji Subhas Rd. (Goushala Rd), Liluah, How.-711204.

(Detailed address of the manufacturing unit)

for a period from 25.10.05 to 31.10.09 to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/and of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions:**

01. This Consent is valid for the manufacture of

Sl. No.	Name of major products and by-products	Quantity produced per month	Sl. No.	Name of major products and by-products	Quantity produced per month
01.	Copper Pipe (Redrawn)	700-kgs.	03.	Brass pipe	300-kgs.
02.	G.M. Pipe	500-kgs.	04.	-	-

02. The Applicant shall observe the following fuel consumption pattern. \*Nil

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	-	-	02	-	-	03	-	-

03. The Applicant falls in the N.A. category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act. and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
-	0.12 KL	-	-

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls	-	01 no.	-
Quantity	- KL	0.08 KL	- KL
Place of discharge	-	Bally municipal	-

06. The Applicant shall provide drainage system for storm-water and shall provide comprehensive industrial & domestic liquid waste & separate liquid waste (sewage, sludge & liquid effluent generated from canteen) treatment facility for industrial and domestic conform to the Standard for final effluent as given below.

# WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan' Bldg. No. 10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098  
(Orange/Green Category Unit)



Memo Number: C075/4-PCB/HOW/387-02

Date: 29/4/16

Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to:

M/s. Padmavali Metal Industries

(hereinafter referred to as Applicant) for its unit located at 46, Netaji Subhas Road (Gourchala Road), Liluah, Howrah - 711204

(Detailed address of the manufacturing unit)

for a period from 22.03.2010 to 31.03.2014 to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

**Conditions:**

01. This Consent is valid for the manufacture of

Sl. No.	Name of major products and by-products	Quantity produced per month	Sl. No.	Name of major products and by-products	Quantity produced per month
01.	Copper Pipe	700 KG	03.	Brass Pipe	300 KG
02.	GM Pipe	500 KG	04.	-	-

02. The Applicant shall observe the following fuel consumption pattern.

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	-	-	02	-	-	03	-	-

03. The Applicant falls in the .....category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act. and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
-	0.120 KL	-	-

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls	/	01	/
Quantity	/ KL	0.08 KL	/ KL
Place of discharge	/	Bally Municipal Drain	

06. The Applicant shall provide drainage system for conveying industrial & domestic liquid waste & separate drainage system for storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage & liquid effluent generated from canteen) and operate and maintain the same to

C.T.C  
*[Signature]*

ANNEXURE - R2/2


**WEST BENGAL POLLUTION CONTROL BOARD**

 Paribesh Bhawan, 10A, Block LA, Sector III  
 Salt Lake City, Bidhan Nagar, Kolkata - 700 106, INDIA

Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Validity Period : 18/11/2024 To 18/11/2024

Category: ORANGE

Application Type: CTE

CTE No.: WBPCB/5559339/2024

Date: 18/11/2024

Sub : Consent to Establish (CTE) under Section 25 &amp; 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Ref.: Application No. 5559339

To,

 M/s PADMAVATI METAL INDUSTRIES  
 46/1,46/7 & 46/8, NETAJI SUBASH ROAD, LILUAH HOWRAH

The West Bengal Pollution Control Board (hereinafter referred to as the State Board) hereby grants Consent to Establish (CTE) from environmental point under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended and rules and orders made thereunder for proposed new unit of PADMAVATI METAL INDUSTRIES at 46/7, 46/8 & 46/1 NETAJI SUBASH ROAD, LILUAH, HOWRAH, WEST BENGAL, 711204 for the following activities :

Sl.No.	Name of Activity, Product and/or By-Product	Production Capacity
1	COPPER PIPE	2300 Kilogram/Month
2	BRASS PIPE	200 Kilogram/Month

Total cost of the Project (in Lakhs)

15.15

**(A) General Conditions :**

- (1) The quality of sewage and industrial effluent to be discharged from the factory shall satisfy the permissible limits as per norms and Environment (Protection) Rules 1986.
- (2) The unit shall apply to the State Board for Consent to operate according to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended and the Air (Prevention & Control Pollution) Act, 1981 as amended prior to commencement of activities of the unit.
- (3) The unit shall comply with the following Environmental Acts and Rules and its amendment as applicable
  - (i) The Water (Prevention and Control of Pollution) Act, 1974 .
  - (ii) The Air (Prevention and Control of Pollution) Act, 1981
  - (iii) The Environment (Protection) Act, 1986
  - (iv) The Public Liability Insurance Act, 1991
  - (v) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
  - (vi) The Ozone Depleting Substances (Regulation and Control) Rules, 2000
  - (vii) The Batteries (Management and Handling) Rules, 2022
  - (viii) The Noise Pollution (Regulation and Control) Rules, 2000
  - (ix) The Bio-medical Wastes Management Rules, 2016
  - (x) The Hazardous Wastes (Management and Transboundary Movement) Rules, 2016
  - (xi) The Plastic Waste Management Rules, 2016

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- (xii) The Solid Waste Management Rules, 2016
  - (xiii) The E-Waste (Management Rules), 2022
  - (xiv) The Construction and Demolition Waste Management Rules, 2016
- (4) The State Board reserves the right to review, amend, suspend, revoke etc. this consent for establishment and the same shall be binding on the unit.
- (5) The unit shall obtain permission/clearance from the other competent authorities, as applicable and such permissions may be required at the time of submitting application for Consent to operate.
- (6) The unit shall abide by the stipulations as may be prescribed by any authority / local body / government departments etc.
- (7) Suitable measures to treat the effluent and emission shall be adopted in order to reduce the pollution load so that the quality of the effluent and emission from the unit always conforms to the relevant permissible standards.
- (8) No equipment/machinery, emission and effluent generation/discharge source etc. shall be installed/modified without prior approval of the State Board.

**(B) Special Conditions:**

**A. Emission:**

- (i) Nil

**B. Effluent:**

- (i) Industrial- Nil
- (ii) Domestic- to be discharged to Panchayat drain after adequate treatment maintaining environmental norms.

**C. Solid waste:**

- (i) Hazardous wastes - to be disposed/ reused as per the provisions of Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016 as amended
- (ii) Other (non-hazardous) wastes: - to be sold out

**D. General:**

- i. This expansion NOC is valid only subject to obtaining all relevant permission/clearances from the other Competent Authorities, as applicable like Land Department, Fire Department, SWID etc.
- ii. Noise control- noise level not to exceed the permissible limit.
- iii. Necessary permission to be obtained from concerned authority for abstraction of ground water, if any.
- iv. Land conversion certificate to be obtained from appropriate authority, if applicable.
- v. No addition/alteration/modification can be done without prior permission of the State Board.
- vi. Good house-keeping of the unit to be maintained.
- vii. Adequate greenery to be developed.
- viii. The unit shall obtain Consent to Operate from the State Board before operation of the expansion unit.

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- ix. This CTE is valid for only redrawing of pipes.
- x. Surface cleaning with acid is not permitted.
- xi. Heating of material using solid or liquid fuel fired oven/ furnace is not permitted.

**Any Violation of the aforesaid Conditions shall entail cancellation of this Consent to Establish**

**For and on behalf of West Bengal Pollution Control Board**

*Bimalendu Mal*

18/11/2024

**Environmental Engineer  
Howrah Regional Office**



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C.T.C  
*MA*  
*AM*



### Government of West Bengal

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*Sibansa Mukherjee*

Authorised Signatory  
(E-signed)  
Department of IT&E

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C.T.O

*MA*  
*Adv.*



**WEST BENGAL POLLUTION CONTROL BOARD**  
**Paribesh Bhawan, 10A, Block LA, Sector III**  
**Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA**  
 Website : [www.wbpcb.gov.in](http://www.wbpcb.gov.in), e-mail : [wbpcbnet@wbpcb.gov.in](mailto:wbpcbnet@wbpcb.gov.in)

**Category of the Industry : ORANGE**

**Application Type: CTO**

**CTO No.: WBPCB/5579109/2024**

**Date : 18/11/2024**

**Consent to Operate (CTO) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.**

**Reference: Application No.: 5579109**

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **PADMAVATI METAL INDUSTRIES** (hereinafter referred to as Applicant) for its unit located at **46/1,46/7 & 46/8, NETAJI SUBASH ROAD, LILUAH, HOWRAH, WEST BENGAL 711204** for the period from **18/11/2024 to 31/08/2029** to operate the industrial unit/project and to discharge liquid effluent and gaseous emission from the premises / land of the industrial unit/project, in accordance with the conditions as mentioned below, provided that on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and in the Environment (Protection) Act, 1986 and Rules thereunder, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the industry/project liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the industry.

**Conditions :**

- 1 This Consent is valid for the following activities :

Sl.No	Name of Activity/Products/By-products	Production Capacity (Per Month)
1	G M PIPE	500 Kilogram/Month
2	COPPER PIPE	3000 Kilogram/Month
3	BRASS PIPE	500 Kilogram/Month

- 2 The industry shall remain responsible for quantity and quality of liquid effluent and air emission.

- 3 Daily waste water generation and discharge shall not exceed :

No. of outlets	Source of Waste Water	Quantity in Kilo Liters/day	Place of discharge
1	DOMESTIC	.1	MUNICIPAL DRAIN

- 4 To bring into any altered or new outlet /outfall or to change the place of discharge, the industry shall have to inform the Board and obtain prior permission of the Board in this effect.

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- 5 The industry shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given below:

Outlet No.	Nature of effluent	Parameters and standard			Frequency of sampling
		Parameters	Standards	Unit	
1	Domestic	pH	5.5-9		Yearly
1	Domestic	Total suspended Solid (TSS)	100	mg/L	Yearly
1	Domestic	Chemical Oxygen Demand (COD)	250	mg/L	Yearly
1	Domestic	Biological Oxygen Demand (BOD)	30	mg/L	Yearly
1	Domestic	Oil & Grease	10	mg/L	Yearly

Provisions shall be made to install sensor-based Water Quality monitoring system and flow meter to share the information with the state board on a Real Time basis.

- 6 Daily water consumption for the following purposes shall not exceed

SL NO.	Purpose of Water Use	Quantity (KL/Day)
1.	Domestic	1.0

- 7 The Industry shall install suitable digital device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board. The device shall be able to provide information to disseminate the quantity on a real time basis.
- 8 All the stacks connected to various sources of emissions must be designated by numbers.
- 9 The industry shall install comprehensive pollution control equipment and operate and maintain the same to conform to the standard as given below:
- 10 The industry shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform etc. for monitoring / sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorized agencies.
- 11 Waste generation, treatment and disposal shall be as specified below :

S.No	Description of Waste	Quantity	Treatment and Disposal
1	Scrap	200 Kilogram/Month	Sold

The Industry shall obtain Authorisation for waste and also register for EPR wherever applicable.

- 12 The industry shall take adequate measures for control of noise level from its own sources within the premises within the limit given below :

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	65
Night time (10 p.m. to 06 a.m.)	55

Noise barriers should be installed if the Noise Level is found to be exceeding the desired levels.

- 13 The industry shall at all times maintain good house-keeping and control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and in surrounding areas.
- 14 The Industry shall bring about at least 33% of the total land area under the tree cover.



- ~~15~~
- 15 The Industry shall provide sufficient alternate electric power source like Green DG or Storage Battery System etc. to operate all pollution control facilities. In absence of such alternate power source, the production shall be stopped/controlled to conform to the conditions of the Consent.
  - 16 The industry shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned in Sl.No. 3.
  - 17 The Industry shall provide drainage system for discharge of industrial and domestic effluent and a separate drainage system for storm-water.
  - 18 The industry shall maintain a separate register showing consumption of chemicals used in pollution control systems.
  - 19 The Industry shall get the samples of hazardous wastes / leachates analysed at least once in a year from a laboratory recognised by the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
  - 20 The Industry shall submit the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form V) as required under the provisions of Rule 14 of the Environment (Protection) [Second Amendment] Rules 1992 by 30th September of every year, to the WBPCB.
  - 21 The Industry shall allow the officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring by the State Board as well as by authorized agencies of the State Board, as and when required by them.
  - 22 The industry shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.
  - 23 The Industry shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emission.
  - 24 The Industry shall maintain adequate number of qualified and trained personnel among its staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.
  - 25 The Industry shall have to make registration for the use of groundwater if any, with State Water Investigation Directorate (SWID).
  - 26 The Industry shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accident discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
  - 27 If the Industry is using Diesel Generator set or generating any other hazardous waste, it should install a Digital Display Board to discriminate all information as stipulated in this regard.
  - 28 The industry shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred & twenty) days before the date of expiry of this Consent.
  - 29 The industry shall not make any alteration / expansion / modification in the existing manufacturing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.
  - 30 The industry shall comply with all applicable Environmental Acts and Rules.

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- 31 The Industry shall comply with the provisions of relevant Waste Management Rules and also submit Annual Returns / Manifests on regular basis.
- 32 Concealing factual data or submission of false or fabricated data/information may result in revocation of Consent to Operate and attract action under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

**Special Conditions:**

1. This CTO is valid for redrawing of pipes only.
2. Surface cleaning with acid is not permitted.
3. Heating of material using solid or liquid fuel fired oven/ furnace is not permitted.
4. Existing coal fired oven is to be dismantled.

**Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.**

**For and on behalf of West Bengal Pollution Control Board**

*Bimalendu Mal*

18/11/2024

**Environmental Engineer  
Howrah Regional Office**



*C.T.O  
M  
A  
Awh.*

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Form—IIA

[See Rule 4(4)]

Certificate of Enrollment

No. CGH 21534

This is to certify that Dr. T. Anurup Vyas, Prop. engaged in the Profession/Trade/Calling known as employment \*with M/s. Padmalati Metal Industries

at A.C. Netaji Subhas Road, Kalyan, Howrah, located  
is a Non-ferrous metals and has been enrolled under the  
owns/operates \* Non-ferrous metals West Bengal State Tax on Professions, Trades, Callings and Employments Act, 1979 (West Bengal Act, VI of 1979).

The holder of this certificate has additional places of work at the following addresses—

The holder of this certificate shall pay the tax at the rate of Rs. 100/- per 95.96 per annum  
on or before the 30th September of every year/on or before 100/- per 95.96 in the manner prescribed in  
Rule 15 of the West Bengal State Tax on Professions, Trades, Callings and Employments Rules, 1979.

Seal

Place

Date

Howrah  
27/2/95



Signature

Designation

\*Strike out whichever is not applicable.

C.T.O  
M.D.

Form -24  
(Under Rule 82)



Certificate No. 0917P1061222402769  
(Existing Reg No. HMC/W65/125883/21)

## PERMANENT CERTIFICATE OF ENLISTMENT

West Bengal Municipal Act, 1993

[See Section 118]

(Duplicate to be filled up)

Bally Municipality  
Howrah Sadar, Howrah

The Board of Councillors of Bally Municipality hereby grant unto Aruna Vyas, the proprietor of M/S PADMAVATI METAL INDUSTRIES..., residing and / or carrying on or intending to carry on business at holding Premises No. 46/1, Netaji Subhas Road, Howrah..., Pincode- 711204 in Ward No. 31 and exercising or intending to exercise the Profession, Trade or Callings of Other Enterprises(Category), MANUFACTURING AND TRADING OF METAL PRODUCT(Nature of Business) this Permanent Certificate of Enlistment under Section 118 of the West Bengal Municipal Act, 1993 and acknowledge to have received in consideration thereof, a total fee of ₹ 2389/- (Rupees : Two Thousand Three Hundred Eighty Nine) only.

This Certificate of Enlistment is hereby renewed and will be in force until the 25th day of December, 2024 and to be produced at the time of further renewal.

Date of Renewal : 25-12-2023



Bally Municipality|MANUFACTURING AND TRADING OF METAL PRODUCT|0917P1061222402769|25-12-2023|25-12-2024

(Scan QR Code with QR Reader)

Disclaimer : This document is auto-generated through Computer system as per data submitted by applicant himself in online procedure. Respective Department / Authority/ Institution/ Office may verify documents /credentials from the CE holder , if so deem fit.

Validity of this document can be verified by accessing the URL: edistrict.wb.gov.in and then clicking on the 'Third Party Verification for Final Certificate' link.

WBFL/11057/13 dt. 21.11.13 ORIGINAL



West Bengal Form No. 393Z (28) How-P/112

Licence under the West Bengal Fire Services Act, 1950

No. - 62140 of 2013-14

Licence is hereby granted to M/s Padmarati Metal Industries

in West Bengal Fire Services Act, 1950, -  
to use the building or place being No. (a) 46/1, Netaji Subhas Road, (Gansala Road), P.S. - Liluah, P.O. - Liluah, Howrah-711204

as a warehouse for storing or pressing or keeping (b) Coal - 5 (five) m-T.

to use the building or place being No. (a) \_\_\_\_\_

as a workshop,  
subject to the conditions noted on the back and such other conditions as may be prescribed.

It is hereby acknowledged that a sum of rupees 1200/-

being the licence fee due by the said M/s Padmarati Metal Industries

for the period from 15-10-2013 to 14-10-2014 or the  
of the aforesaid licence has been received @ Rs. 1200/- per annum.

Smt. Aruna Vyas  
Name of owner

M/s Padmarati Metal Industries  
Name of Occupier

[Signature]  
Collector of Fire Licences  
Local Govt. & Urban Development Deptt.  
Fire & Emergency Services  
Department  
Govt. of W.B.  
Writers Buildings  
Kolkata-1

The 12th day of Nov. 2013

- (a) Here insert the location.
- (b) Here insert the name of the articles.

✂

**Govt. of West Bengal  
Fire Services  
GRIPS eChallan**



192023240325329621

**GRN Details**

<b>GRN:</b>	192023240325329621	<b>Payment Mode:</b>	Online Payment
<b>GRN Date:</b>	24/12/2023 09:14:06	<b>Bank/Gateway:</b>	HDFC Bank
<b>BRN :</b>	192429701	<b>BRN Date:</b>	24/12/2023 09:14:52
<b>GRIPS Payment ID:</b>	241220232032532961	<b>Payment Init. Date:</b>	24/12/2023 09:14:06
<b>Payment Status:</b>	Successful	<b>Payment Ref. No:</b>	00706010900113
			[REF No]

**Depositor Details**

<b>Depositor's Name:</b>	PADMAVATI METAL INDUSTRIES
<b>Address:</b>	46/1 netaji subash road liluah, West Bengal, 711204
<b>Mobile:</b>	9830500040
<b>EMAIL:</b>	pmetalind@gmail.com
<b>Depositor Status:</b>	Depositor
<b>R.E.F. No:</b>	00706010900113
<b>Name:</b>	PADMAVATI METAL INDUSTRIES
<b>Address:</b>	46/1 NETAJI SUBASH ROAD, LILUAH HOWRAH 711204
<b>Period From (dd/mm/yyyy):</b>	16/10/2023
<b>Period To (dd/mm/yyyy):</b>	15/10/2024
<b>Remarks:</b>	FIRE LICENCE RENEWAL

**Payment Details**

No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	00706010900113	Other Items-Licence Fees	1475-00-800-002-13	1200
<b>Total</b>				<b>1200</b>

**WORDS: ONE THOUSAND TWO HUNDRED ONLY.**



Directorate of Micro, Small & Medium Enterprises  
 Government of West Bengal,  
 Office of the General Manager,  
 District Industries Centre, Howrah,  
 24, Bellissimo Road, P.O. & Dist. Howrah-711 101  
 Phone No. : 2666-8864 / 7858 / 7859

**CONSENT TO ESTABLISH / CONSENT TO OPERATE**  
**ACKNOWLEDGEMENT**

M/S. PADMAYATI METAL INDUSTRIES HAS FILED  
 POLLUTION APPLICATION FOR A MANUFACTURING / SERVICE ACTIVITY UNDER WHITE / EXEMPTED  
 CATEGORY AT THE ADDRESS OF BLOCK / MUNICIPALITY HMC  
 VILLAGE / WARD 65 HOLDING NO. 46/1  
 STREET NAME NETAJI SUBHAS ROAD P.O. LILUAH  
 PIN 711204 P.S. LILUAH DIST. - HOWRAH FOR THE ITEMS INDICATED  
 BELOW AS PER THE FACTS STATED.

DETAILS OF ITEM / ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED / TO RUN THE INDUSTRIAL  
 ENTERPRISE AND TO MANUFACTURE -

SL NO.	ITEMS OF MANUFACTURE / TYPE OF SERVICE TO BE RENDERED	PROPOSED COMMENCEMENT DATE OF PRODUCTION SERVICE	DATE OF COMMENCEMENT OF PRODUCTION / SERVICE.
1	GENERAL ENGINEERING		15-04-1996
2	PRODUCTS.		
3	(without heat treatment /		
4	painting)		
5			
6			

DETAILS OF INVESTMENT : AMOUNT (IN LAKHS)  
 1. INVESTMENT IN LAND & BLDGS : Rs. 200000 = 5  
 2. INVESTMENT IN PLANT & MACHINERY : Rs. 300000 = 5

DATE OF ISSUE - 12/06/2018

NATURE OF ACTIVITY : MANUFACTURING / SERVICING.



Note : 1. The issue of this Acknowledgement does not bestow any legal rights.  
 2. Industry / Industrial activity mentioned in the white / exempted category is permitted in any area in West Bengal subject to site clearance by local authority as per siting policy of WBPCB.

DATE : 12/06/2018  
 PLACE : DISTRICT INDUSTRIES CENTRE, HOWRAH.

*[Signature]*  
 GENERAL MANAGER,  
 DISTRICT INDUSTRIES CENTRE, HOWRAH.  
 District Industries Centre, Howrah  
 EX-OFFICIO, ENVIRONMENTAL OFFICER, WBPCB

C.T.O  
*[Signature]*